

**CC No. 330/2019
CBI Vs. Gajender Singh**

28.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Accused Gajender Singh with Sh. Sanjeev Bhardwaj,
Advocate.**

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This matter is at the stage of prosecution evidence.

In terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 03.12.2020 for PE.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADG/ND/28.09.2020

CrI. Revision No. 34/2020

M/s Add Advertising Services Pvt. Ltd. Vs. CBI

28.09.2020

Present: Sh. Vaibhav Suri, Advocate for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Vide my separate detailed order passed today, the revision stands allowed and the impugned order stands set aside to the extent that the bank account in question be de-frozen without any condition attached.

A copy of the detailed order be sent to Ld. Trial Court concerned for necessary compliance and action.

A copy of the detailed order be provided to the Ld. Counsel for the parties electronically.

Revision file be consigned to the Record Room after completion of due formalities.

A copy of the detailed order as well as this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.09.2020

Crl. Revision No. 09/2020
Subhash Chander Wadhva Vs. CBI

28.09.2020

Present: None for the revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Matter is listed for final arguments.

Ld. Counsel for the revisionist has neither appeared today through VC nor any intimation has been received from him despite several telephonic attempts by the Court staff.

However, in the interest of justice, one more opportunity is extended to the Ld. Counsel for the revisionist to address final arguments.

In case status remains the same on the next date, the matter shall be taken up for final disposal on the basis of material on record.

List on 08.10.2020 at 02.30 PM for final arguments as last and final opportunity to the Ld. Counsel for the revisionist.

A copy of this order be sent to Ld. Counsel for the parties electronically.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/28.09.2020